

## RAJYA SABHA

*Tuesday, the 6<sup>th</sup> February, 2024 /17 Magha, 1945 (Saka)*

*The House met at eleven of the clock,*

MR. CHAIRMAN *in the Chair.*

### PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Well, I must appreciate that Shri Kartikeya Sharma exemplified the conduct today; and this was noticed in late 60's. When the Chairman comes, and even here, the Member has to be wherever he is. Am I clear?

SOME HON. MEMBERS: Yes, Sir.

MR. CHAIRMAN: The issue was raised when one of the finest Parliamentarians, Shri Atal Bihari Vajpayee, was not on his seat, was in the gallery, when someone raised a point that he should have been on his seat. The practice, the protocol is that when the Presiding Officer comes, you be wherever you are. Kartikeya Sharma did it today.

Now, Papers to be laid on the Table.

#### **I. Notifications of the Ministry of Corporate Affairs**

#### **II. Report and Accounts (2022-23) of the Insolvency and Bankruptcy Board of India, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Shri Rao Inderjit Singh, I lay on the Table:—

I. (i) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. 1-CA(5)/74A/2023., dated the 7th December, 2023 publishing a Corrigendum to the Notification No. 1-CA(5)/74/2023, dated the 27<sup>th</sup> September, 2023.

[Placed in Library. See No. L.T. 11036/17/24]

(ii) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. L-3(2)/Regl. -Gen. (Amdt.)/2024/ CCI, dated the 12<sup>th</sup> January, 2024, publishing the Competition Commission of India (General) Amendment Regulations, 2024, under sub-section (3) of Section 64 of the Competition Act, 2002.

[Placed in Library. See No. L.T. 11040/17/24]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (1) G.S.R. 584(E)., dated the 2<sup>nd</sup> August, 2023, publishing the Companies (Incorporation) Second Amendment Rules, 2023, along with Delay Statement.
- (2) G.S.R. 790(E)., dated the 20<sup>th</sup> October, 2023, publishing the Companies (Incorporation) Third Amendment Rules, 2023, along with Delay Statement.
- (3) G.S.R. 801(E)., dated the 27<sup>th</sup> October, 2023, publishing the Companies (Management and Administration) Second Amendment Rules, 2023, along with Delay Statement.
- (4) G.S.R. 802(E)., dated the 27<sup>th</sup> October, 2023, publishing the Companies (Prospectus and Allotment of Securities) Second Amendment Rules, 2023, along with Delay Statement.
- (5) G.S.R. 61(E)., dated the 24<sup>th</sup> January, 2024, publishing the Companies (Listing of equity shares in permissible jurisdictions) Rules, 2024.

[Placed in Library. For (1) to (5) See No. L.T. 11038/17/24]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008, along with Delay Statements: -

- (1) G.S.R. 644(E)., dated the 1<sup>st</sup> September, 2023, publishing the Limited Liability Partnership (Second Amendment) Rules, 2023.
- (2) G.S.R. 803(E)., dated the 27<sup>th</sup> October, 2023, publishing the Limited Liability Partnership (Third Amendment) Rules, 2023.
- (3) G.S.R. 832(E)., dated the 9<sup>th</sup> November, 2023, publishing the Limited Liability Partnership (Significant Beneficial Owners) Rules, 2023.

[Placed in Library. For (1) to (3) See No. L.T. 11039/17/24]

II. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 223 and sub-section (2) of Section 229 of the Insolvency and Bankruptcy Code (IBC), 2016: -

- (a) Annual Report and Accounts of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2022-23, together with the Auditor's Report on the Account.
- (b) Statement by Government accepting the above Report.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 11041/17/24]

**Report and Accounts (2022-23) of the Sagarmala Development Company Limited, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS (SHRI SHANTANU THAKUR): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (a) Annual Report and Accounts of the Sagarmala Development Company Limited, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 11355/17/24]

**I. Reports and Accounts (2022-23) of the Chenab Valley Power Projects (P) Ltd., Jammu and related papers**

**II. Annual Budget (2023-24) of the Damodar Valley Corporation, Kolkata, West Bengal and related papers**

**विद्युत मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल):** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (a) Twelfth Annual Report and Accounts of the Chenab Valley Power Projects (P) Ltd., Jammu, Union Territory of Jammu & Kashmir, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review notes on the performance of above Company.

[Placed in Library. See No. L.T.11428/17/24]

II. A copy (in English and Hindi) of the Annual Budget of the Damodar Valley Corporation, Kolkata, West Bengal, for the year 2023-24, under sub-section (3) of